

Order of Reference to arbitration

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

CORAM :

DATE :

..... PLAINTIFF.

versus

..... DEFENDANT.

Upon reading the consent hereunder of the Advocate for the defendant and upon reading the affidavit of dated the day of 19 verifying such consent and upon hearing Advocate for the plaintiff it is by and with such consent ordered that this suit and all matters in dispute between the parties hereto be and they are hereby referred to the final determination of and the arbitrators chosen by and between the said parties and of as umpire and it is further ordered that the said arbitrators do make and sign their award in writing concerning the premises in question and cause it to be filed in the Court together with any depositions and documents which may have been taken and proved before them within months from the date of this order And it is further ordered that in case the said arbitrators disagree about making an award or fail to make and file an award within the said period of months or within such further time as may be allowed by the Court, this suit and all matters in dispute between the parties hereto be referred to the final determination of (umpire) who shall make and sign his award in writing concerning the premises in question and cause it to be filed in the Court together with any depositions and documents which may have been taken and proved before him within months from the date when by virtue of this order the matters aforesaid shall have become subject to his umpirage And it is further ordered by and with such consent as aforesaid that the costs of the suit and of the said reference and award or umpirage shall be in the discretion of the said arbitrators or umpire, as the case may be, who shall direct and award by whom and to whom and in what proportion and manner the same shall be paid And it is further ordered by and with such consent as aforesaid that the witnesses of the parties shall be examined, if the said arbitrators or umpire shall think fit so to direct, upon oath to be sworn or upon solemn affirmation to be made, which the said arbitrators and umpire are authorised to administer And it is further ordered that the parties hereto do produce before and deposit with the said arbitrators or umpire, as the case may be, all books, accounts, papers and writings touching and relating to matters in issue in the suit which are in their possession, power or control as the said arbitrators or umpire shall think fit to order And it is lastly ordered by and with such

consent as aforesaid that if either of the said parties shall delay or otherwise wilfully neglect to proceed with the said reference, the said arbitrators or umpire shall be at liberty to proceed *ex-parte*.

Witness Chief Justice at Bombay aforesaid
this day of 19 .

By the Court,
Prothonotary and Senior Master,

Sealer

The day of 19 .

Advocate for the Plaintiff

We consent :

Advocate for the Defendant.